

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

120. M.A. 260/2020

In

C.P. 233/2020

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **16.04.2024**

NAME OF THE PARTIES: HSL Holdings S.A.R.L.

V/s.

Klopman India Pvt. Ltd. & Ors.

Appearance

For Applicant : Adv Nutash Kotwal a/w Adv Rahil Shah

For Respondent : Adv. Abhay Chauhan i/b. The Law Point

SECTION 59,62,100,241,242,244 & 246 OF COMPANIES ACT, 2013

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

Vide order dated 15.02.2024, it was recorded that last and final opportunity is given to the respondent to file reply within two weeks, failing which the right to file reply shall stand forfeited. Despite the above order no reply has been filed yet.

Mr. Abhay Chauhan i/b. The Law Point and seeks one more last and final opportunity to file reply on the ground that the respondent has recently engaged him. We are not satisfied with the submission. In the interest of

justice, we allow reply to be filed subject to cost of **Rs. 40,000/-** to be paid to the Consolidation Fund of India through Bharat Kosh. List on **11.06.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
---Rajeev---

Sd/-
LAKSHMI GURUNG
Member (Judicial)